

[Mr. Chairman.]

Bill, voting has to be by division. Let the lobbies be cleared.—The lobbies have been cleared. The question is:

“That the Bill further to amend the Constitution of India, be taken into consideration.”

The Lok Sabha divided:

Division No. 23]

AYES

[16.59 hrs.]

Bagri, Shri
Banerjee, Shri S.M.
Bhattacharya, Shri Dinen
Deo, Shri P.K.
Gupta, Shri Indrajit
Gupta, Shri Kaashi Ram
Kamath, Shri Hari Vishnu
Kandappan, Shri S.

Kapur Singh, Shri
Kunhan, Shri P.
Lohia, Dr. Ram Manohar
Nair, Shri Vasudevan
Nambiar, Shri
Pottekatt, Shri
Reddy, Shri Yallamanda
Roy, Dr. Saradish

Sen, Dr. Ranen
Shastri, Shri Prakash Vir
Swamy, Shri Sivamurthi
Trivedi, Shri U.M.
Umanath, Shri
Yashpal Singh, Shri

NOES

Alva, Shri A.S.
Babunath Singh, Shri
Basappa, Shri
Chuni Lal, Shri
Daljit Singh, Shri
Das, Dr. M. M.
Das, Shri Sudhanu
Deshmukh, Shri B.D.
Dey, Shri S. K.
Jedhe, Shri
Jena, Shri
Jha, Shri Yogendra
Jotishi, Shri J.P.
Kajrolkar, Shri
Khadilkar, Shri
Kandarp Lal, Shri
Kisan Veer, Shri
Kureel, Shri B. N.
Laxmi Bai, Shrimati
Mahadeo Prasad, Shri
Malaichami, Shri
Malaviya, Shri K. D.
Mandal, Dr. P.
Mehrotra, Shri Braj Bihari

Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
More, Shri K. L.
Pandey, Shri Vishwa Nath
Patil, Shri J. S.
Patil, Shri S. K.
Pattabhi Raman, Shri C. R.
Prabhakar, Shri Naval
Pratap Singh, Shri
Rai, Shrimati Sahodra Bai
Rajdeo Singh, Shri
Raju, Shri D. B.
Ram, Shri T.
Rananjai Singh, Si
Rao, Shri Jaganatha
Rao, Shri Muthyal
Rao, Shri Ramapathi
Rao, Shri Thirumala
Reddy, Shri H. C. Lings
Reddy, Shri Surender
Reddy, Shrimati Yashoda
Roy, Shri Bishwanath
Saha, Dr. S. K.
Samanta, Shri S. C.

Satyabhama Devi, Shrimati
Sen, Shri P. G.
Sharma, Shri A. P.
Shinkre, Shri
Shree Narayan Das, Shri
Srivastava, Shri VidyaCharan
Siddananappa, Shri
Siddhanti, Shri Jagdev Singh
Siddiah, Shri
Sidheswar Prasad, Shri
Singh, Shri D. N.
Singha, Shri G. K.
Sinha, Shrimati Ramdulari
Sinha, Shri
Tiwary, Shri D. N.
Tiwary, Shri R. S.
Tyagi, Shri
Uikey, Shri
Ulaka, Shri Ramachandra
Upadhyaya, Shri Shiva Dutt
Veerabasappa, Shri
Virbhadra Singh, Shri
Wadiwa, Shri
Yadav, Shri N. P.

Mr. Chairman: The result of the 17.01 hrs.
division is. Ayes 22; Noes 72.

**CONSTITUTION (AMENDMENT)
BILL**

*(Amendment of the Eighth Schedule)
by Shri U. M. Trivedi*

The motion is not carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Shri U. M. Trivedi (Mandsaur): I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

I introduced this Bill on 22nd June 1962 and it has taken four years somehow or other....

Mr. Chairman: He would only introduce the Bill today. He will continue his speech on the next day.

Shri U. M. Trivedi: It has been already introduced. I am moving this Bill for consideration now. It was my preliminary remark that this Bill was introduced by me on 22nd June 1962 to accept the language of 13,71,933 souls living in India—the Sindhis—whose mother-tongue is Sindhi, whom in order to attain independence for our country, we sacrificed.

Mr. Chairman: He will continue his speech on the next day when it comes up for discussion.

17.02 hrs.

BUSINESS OF THE HOUSE

Mr. Chairman: The Leader of the House could not make the statement this morning. He will make it now.

Shri Hari Vishnu Kamath (Hoshangabad): He is in form now. We pray for his speedy recovery.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Thank you.

With your permission, Sir, I rise to announce that Government Business during the remaining part of the current Session will consist of:—

- (1) Consideration and passing of the Essential Commodities (Amendment) Bill, 1966.

- (2) Consideration of a Resolution seeking approval of President's Rule in Punjab.

- (3) Consideration and passing of—

The Punjab State Legislature (Delegation of Powers) Bill, 1966.

The Delhi High Court Bill, 1965, as reported by the Select Committee.

The Punjab Reorganisation Bill, 1966.

- (4) Consideration of a motion for reference of the Representation of the People (Amendment) Bill, 1966 to a Joint Committee.
- (5) Consideration and passing of the Railway Property (Unlawful Possession) Bill, 1966, as passed by Rajya Sabha.
- (6) Further consideration and passing of the Banaras Hindu University (Amendment) Bill, 1965 as passed by Rajya Sabha.
- (7) Consideration and passing of the Unlawful Activities (Prevention) Bill, 1966.

Some hon. Members: The Black Bill.

Shri Satya Narayan Sinha: I do not know whether it is black or white, but it is a Bill.

- (8) Discussion on the Gold Control Order in a motion to be moved by Shri Prakash Vir Shastri and others on Saturday, the 3rd of September at 4.00 P.M.

In order to complete the above business, I request you and the House to agree to the extension of the Session by four more sittings on the 3rd, 5th, 6th and 7th September, 1966.

Shri Umanath (Pudukkottai): Sir, last Friday, and Friday before that, I had raised the question of the Bidi